

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 1004/2000

Jabalpur, this the 25th day of March, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

1. Shri Pradeep Kumar Kushwah, S/o
Late Shri Mohanlal Kushwah, aged
32 years, Resident of C/o
D.M. Vinchurkar, 65, Ramanand Nagar,
Near Gupha Mandir, Bhopal(MP)

2. Shri Deepak Kumar Jain, S/o
Late Shri Sanat Kumar Jain, aged
30 years, Resident of 69, Ravi
Shankar Nagar, Ujjain.

APPLICANTS

(By Advocate - Smt. S. Menon)

VERSUS

1. Union of India, Through : The
Secretary, Ministry of Communication
'Sanchar Bhawan', New Delhi.

2. Chief General Manager, M.P. Telecom.
Circle, Bhopal-12.

3. The Assistant Director(Recd.),
M.P. Telecom. Circle,
Bhopal - 12.

4. Bharat Sanchar Nigam Limited,
(A Govt. of India Enterprise),
Sanchar Bhawan, New Delhi

RESPONDENTS

(By Advocate - Shri P. Shankaran)

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicants have sought the
following main reliefs :-

"(i) direct the respondents to produce the original
answer sheets of the applicants as also of the
successful candidates bearing roll numbers as
reflected in Annexure-A-7 in regard to the competitive
examination held for the post of Junior Telecom.
Officer, on 15th & 16th May, 1999.

(2) Hold that the action of the respondents is
not reflecting their correct marks as malefide and
arbitrary and appropriate compensation be imposed upon
the respondents No.2 & 3 towards mental agony and
torture for declaring incorrect results.

M.S.

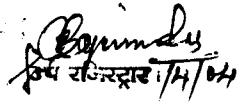
2. Heard the learned counsel for the parties.

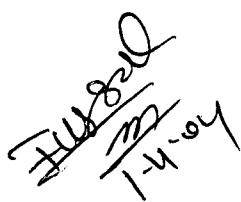
3. The learned counsel for the applicants states that the applicants have participated in the competitive examination for the post of JTO and they have prayed that they should be declared successful in the said examination held on 15th and 16th May, 1999. During the pendency of the OA, the respondents have issued the letter dated 23.2.2004, whereby the applicants have been granted relaxation and they been declared successful. The respondents have promoted the applicants to the post of JTO and the reliefs claimed by the applicants have been granted. Therefore, the OA does not survive and has become infructuous. Accordingly, the OA is dismissed as infructuous. No costs.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

SKM

पृष्ठांकन सं. ओ/व्या.....लालपुर, दि.....
प्रतिपादित दिन.....
(1) दिन..... रात्रि..... लालपुर
(2) दिन..... रात्रि..... लालपुर दिन..... लालपुर S. Mehta
(3) दिन..... रात्रि..... लालपुर दिन..... लालपुर P. Shuklaan
(4) दिन..... रात्रि..... लालपुर दिन..... लालपुर
सूचना दिवं लालपुर कालांकित

निधि रजिस्ट्रार 14/04


14/04